

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING
AND TRANSPORT (SHRI RAJ BAHADUR): (a) and (b). Yes, Sir.

(c) The subjects to be taken up at the 1973 International Conference on Marine Pollution were discussed and approved. These include Regulations for prevention of pollution of the seas by oil, bulk liquid and dry noxious substances discharged from ships, and those relating to the design, construction and equipment and pollution by noxious substances carried in packages or containers ship generated sewage/garbage. The question of extending the principles contained in the International Convention relating to Intervention on the High Seas in cases of Oil Pollution casualties and in the International Convention for Civil Liability for Oil Pollution Damage (1969) to pollution caused by noxious and hazardous substances other than oil and the Ocean Dumping Convention (if called upon by the Stockholm Conference on Human Environment) were also approved for consideration at the 1973 Conference. Policy directives will be considered at the next session of the Council in November 1972.

Hindustan Latex Ltd., Trivandrum

197. SHRI M. K. KRISHNAN: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether Government are aware that the dispute over the revised pay scales in Hindustan Latex Ltd., Trivandrum has been referred to arbitration; and

(b) if so, the reasons for the delay in appointing the arbitrator since the matter was referred in May, 1972.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING PROF. D. P. CHATTOPADHYAYA: (a) and (b). The demand of the employees of Hindustan Latex Limited for revision of pay scales has not yet been referred to arbitration. The management of Hindustan Latex Limited has sought approval of the Government of India for

referring the matter to arbitration. This is under active consideration of the Government.

Foodgrains Production vis-a-vis Per-capita Availability

198. SHRI DASARATHA DEB: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the attention of Government has been drawn to the fact that despite the increase in foodgrains production in recent years, the *per-capita* net availability has not increased correspondingly:

(b) if so, the main features thereof; and

(c) the reasons for the low level of *per-capita* availability?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE): (a) to (c). Per capita availability of foodgrains depends on several factors including, apart from the internal production, the level of imports and growth of population. In view of decline/stoppage of foodgrain imports and increase in population, per capita availability cannot increase in the same proportion as the internal production. However, there has been an increase in per capita availability from 162.7 Kgs. per year in 1969 to 170.4 Kgs. per year in 1971.

Inclusion of Gymnastic Group in MUNICH Olympics

199. SHRI DASARATHA DEB: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Gymnastic Group of India has been refused inclusion in the Munich Olympics;

(b) if so, the reasons therefor; and

(c) whether Government propose to reconsider the case of Gymnastic Group for being included in the ensuing Munich Olympics?